

who would be useful in respect of this work later on in the States.

Shri Dabhi: May I know whether it is a fact that about three years back, the Government of Bombay sent a delegation to Japan for study of cottage industries, and that delegation has submitted a report which has been published by the Government of Bombay?

Shri T. T. Krishnamachari: Yes, I think they sent a one-man delegation.

Shri Barman: May I know what benefit the country has derived from the earlier missions that had been sent to Japan and from the cottage industry instruments that have been brought from Japan to India?

Shri T. T. Krishnamachari: May be that no benefit has been derived so far, but it is hoped that some benefit will be derived from this delegation which is going.

Shri S. C. Samanta: May I know whether the experience gained by the experts who were sent to Japan both by the Commerce and Industry and Rehabilitation Ministries is not sufficient in the opinion of the Government, and for this reason Government is intending to send a fresh delegation?

Shri T. T. Krishnamachari: The answer is in the affirmative.

ALLOTMENT OF AGRICULTURAL LANDS TO DISPLACED PERSONS

*1640. **Shri Shobha Ram:** Will the Minister of Rehabilitation be pleased to state:

(a) what are the guiding principles in allotting agricultural land to displaced persons against their verified claims;

(b) whether this allotment will be in cancellation of the previous allotments; and

(c) if so, to what extent?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c).

Available agricultural lands outside Punjab and Pepsu are being allotted to non-Punjabi displaced persons with verified land claims generally on the lines of the quasi-permanent allotment scheme of Punjab & PEPSU. Previous allotments made to displaced persons are not intended to be cancelled but in some cases in which the allottee is not self-cultivating the land allotted to him and did not own any land in West Pakistan, allotments may have to be cancelled.

Shri Shobha Ram: May I know the principle adopted in the State of Rajasthan?

Shri J. K. Bhonsle: Those who are non-displaced persons and those who were landless in Pakistan and are not cultivating the land will naturally be dispossessed of the lands allotted; otherwise it stands just the same.

Shri Shobha Ram: It has been brought to my notice that in view of the fresh claims there has been a stir among the local allottees. I want to know what are the guiding principles in the revision of the allotments now?

Shri J. K. Bhonsle: The stir is only among about 1,200 persons whose lands have been cancelled. They have been cancelled because they are not displaced persons, or are not self-cultivating and therefore they have no claims.

Shri Shobha Ram: May I know whether the Government has taken into account how far this revision of allotment will disturb the local persons as allottees of the land?

Shri J. K. Bhonsle: These are evacuee lands and local persons have no claim on them.

Sardar Hukam Singh: May I know whether it has come to the notice of the Government that quite a number of displaced persons—Punjabis and those of Punjabi extraction who were allotted land in Rajasthan, but who have some allotment here in Punjab as well, were asked to get

the allotments in Punjab cancelled in order that they may maintain their allotments in Rajasthan; and now that they have got their allotments in Punjab cancelled, they are not getting those allotments in Rajasthan?

Shri J. K. Bhonsle: They would certainly get allotments in Rajasthan if their allotments in Punjab are cancelled within time.

COMMITTEES ATTACHED TO A.I.R. STATION

*1641. **Shri K. K. Basu:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether any non-official expert committee is attached to each Broadcasting Station to draw up music programmes;

(b) whether any standard for selection of musicians or singers has been laid down; and

(c) whether Calcutta Station has any committee on Rabindra music?

The Minister of Information and Broadcasting (Dr. Keskar): (a) There are no non-official expert committees at any Broadcasting Station for preparing music programmes. That work is entrusted to experts who are appointed as Advisers or Supervisors. But in every programme Advisory Committee attached to Stations, at least two or three experts on music are included and they are expected to help the Station by advice regarding matters connected with music.

(b) It is not possible to lay down any particular and hard and fast standard for selection of musicians, but general lines have been laid down for the various categories of music. Audition Committees composed of experts on music have also been appointed at most of the Stations to help in the selection.

(c) There is no special committees for Rabindra Sangeet at Calcutta. But the Local Audition Committee

at Calcutta contains a well-known authority on Rabindra Sangeet.

Shri K. K. Basu: May I know the name of the person who is connected in the Calcutta Station so far as the selection of Rabindra sangeet is concerned?

Dr. Keskar: His name is Mr. Shanti Deb Ghosh.

Shri K. K. Basu: Is the Government aware that a well-known musician named Shrimati Suchita Mishra has been dropped from the list of selected musicians for the last several months, and if so, may I know the reason therefor?

Dr. Keskar: If the hon. Member passes on the information to me in writing, I will look into it.

Diwan Raghavendra Rao: May I know if the personnel designed for such duties is chosen from particular schools of music?

Dr. Keskar: I do not understand.

Diwan Raghavendra Rao: By school I mean *Gharana*.

Dr. Keskar: I do not think Rabindra sangeet is a *Gharana*, but it is certainly a school of music.

EMPLOYEES OF RAILWAY COLLIERIES

*1642. **Shri Nageshwar Prasad Sinha:** Will the Minister of Production be pleased to state what steps will be taken to protect the continuity of service and the service conditions of the staff when the ownership of the Railway collieries is transferred to his Ministry?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): The ownership of the Railway Collieries has since been transferred to the Ministry of Production from 1-4-1954. The continuity of service of the staff and their existing terms and conditions of service will remain unaffected. The details for giving effect to this decision are being worked out in consultation with the Ministry of Railways.